

(c) The claims of all Central Organisations which have unions representing large sections of the industry are considered.

**ठाकुर युगल किशोर सिंह :** कौन कौन सदस्य हैं जो मजदूरों के प्रतिनिधि हैं ?

**Dr. P. S. Deshmukh:** Shri Kasinath Pande is one, and another was Shri K. K. Desai, who has resigned.

**ठाकुर युगल किशोर सिंह :** क्या यह सही है कि दोनों ही आइ० एन० टी० यू० सी० के प्रतिनिधि हैं ?

**डा० पी० एस० देशमुख :** हो सकता है ।

**ठाकुर युगल किशोर सिंह :** क्या सरकार इस बात की जांच करेगी कि एक ही दल के मजदूरों के प्रतिनिधि न रखे जायें बल्कि दूसरे दलों के भी प्रतिनिधि रखे जायें ?

**डा० पी० एस० देशमुख :** जांच करने के बाद ही यह फैसला किया गया है ।

**ठाकुर युगल किशोर सिंह :** क्या सरकार को मालूम है कि चीनी के कारखानों में काम करने वाले मजदूरों की जो मतगणना हुई थी उसमें आइ० एन० टी० यू० सी० को कम वोट मिले थे । इसलिए यू० पी० सरकार ने उनके एकमात्र प्रतिनिधित्व को छीन लिया था ?

**Dr. P. S. Deshmukh:** I would like to have notice of the question.

#### U.S.A. FARMERS

**\*1406. Shri Niranjan Jena:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that a batch of U.S.A. farmers has visited Indian villages to study the problems of agriculture;

(b) if so, their opinion on the subject; and

(c) whether they have submitted any suggestions for the improvement of fertilisers, irrigation and cultivation?

**The Minister of Agriculture (Dr. P. S. Deshmukh):** (a) A batch of 10 American farm boys came to India in September, 1954, under the International Farm Youth Exchange Programme and lived with Indian farmers for about 10 weeks. The object of their visit was primarily to study Indian farm life and to develop goodwill between the farming communities of India and U.S.A. They did not come here to study the problems of Indian Agriculture.

(b) and (c). Do not arise.

**Shri Niranjan Jena:** May I know whether they have visited India of their own accord or on the invitation of the Government of India?

**Dr. P. S. Deshmukh:** There is not any invitation. We send a far larger number of boys to America, and some are sent from America to our country.

**Shri Niranjan Jena:** May I know whether these farmers have been entertained by Government during their stay in this country, and if so, the amount spent on them?

**Dr. P. S. Deshmukh:** No, we hardly incur any expenditure on their account.

#### LABOUR APPELLATE TRIBUNAL, BOMBAY

**\*1407. Shri N. A. Borkar:** Will the Minister of Labour be pleased to lay on the Table of the House a list of applications with their dates and the names of the applicants under Section 23 of the Industrial Disputes (Appellate Tribunal) Act, 1950, which are pending before the Labour Appellate Tribunal, Bombay Branch, from the Madhya Pradesh State?

**The Minister of Labour (Shri K. K. Desai):** No such application from the State of Madhya Pradesh is pending before the Bombay Bench of the Labour Appellate Tribunal.

**Shri N. A. Borkar:** May I know whether it is a fact that about 14 applications are still pending before

the Bombay Bench of the Labour Appellate Tribunal, and no decision has been taken on them up till now?

**Shri K. K. Desai:** The hon. Member presumably refers to the appeal under section 10, and not the applications under section 22 of the Act. I would require notice, if he wants the information relating to appeals under section 10.

#### SUGARCANE PRICE

\*1408. **Shri Jhulan Sinha:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government have received copies of the Resolutions passed at All-India Sugarcane Growers' Conference held at New Delhi on the 1st October, 1954; and

(b) if so, the Government's reactions thereto?

**The Minister of Agriculture (Dr. P. S. Deshmukh):** (a) Yes.

(b) The Government has given full consideration to the Resolutions adopted by the All India Sugarcane Growers' Conference on the 1st October, 1954. A meeting was convened later by the Ministry of Food and Agriculture which was attended, among others, by the representative of sugarcane growers. After taking into consideration the views of all concerned including State Governments, the Government of India took certain decisions which were announced on the 27th November, 1954. A copy of the Press Note issued is laid on the Table of the Lok Sabha. [See Appendix VI, annexure No. 4.]

**Shri Jhulan Sinha:** May I know whether Government have specially considered the situation arising out of decreasing sugar production, increasing sugar imports and the general demand of the growers for more prices? May I also know whether Government have considered the desirability of giving a little more price to the growers in order to avoid these difficulties?

**Dr. P. S. Deshmukh:** It was in consideration of the demand of the growers that we have not reduced the prices, although there was a case for reduction for the year 1955-56.

**Shri Jhulan Sinha:** With reference to para 2 of the statement, may I know the difference between the price prevailing in the market, and that fixed for the sugar requisitioned from the factories under the terms of the Government Resolution, which says that ex-factory prices will be fixed for controlled distribution? What is the difference between the price prevailing in the market and that fixed for sugar, ex-factory, to be distributed in a controlled way in the market?

**Dr. P. S. Deshmukh:** Excepting the sugar that we requisition from the factories, the rest is sold in the open market. It is impossible to say what the market prices were, unless a certain market is specified.

**Shri Ramachandra Reddi:** May I know whether the price fixed recently has been approved by the representatives of the State Governments?

**The Minister of Food and Agriculture (Shri A. P. Jain):** Various State Governments made various recommendations, and it was after considering those recommendations that we took a decision to fix it at Rs. 1-7-0 and Rs. 1-5-0.

#### रेलवे लेखा कार्यालय

\*१४०९. श्री एम० एल० द्विवेदी : क्या रेलवे मंत्री यह वताने की कृपा करेंगे कि प्राक्कलन आदि तैयार करने में रेलवे-प्रशासनों और लेखा कार्यालयों के बीच सहयोग के अभाव के सम्बन्ध में और रेलवे लेखा कार्यालयों में कर्मचारियों की संख्या बढ़ाने के लिये उस के दसवें प्रतिवेदन के पैरा १३ में दी गई लोक लेखा समिति की सिफारिश पर क्या कार्यवाही की गई है ?